Access to justice by marginalised people

1481. SHRI T.K. RANGARAJAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether proposals have been made by the National Legal Services Authority (jNLSA) of India for access to justice by marginalised people; and
 - (b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) Considering the situation prevailing amongst the marginalised people living in villages and other geographically difficult areas, the National Legal Services Authority (NALSA) has widened the scope of its activities by providing legal services to the common people through the scheme of trained Para-Legal Volunteers (PLVs) selected from the community itself. The PLVs are to act as bridge between marginalised people who face problems of 'access to justice' and legal services institutions under the Legal Services Authorities Act, 1987. NALSA has also started setting up legal aid clinics in villages or for a cluster of villages, manned by trained PLVs. In case professional assistance of lawyers is required for the weaker and marginalised sections of the society, lawyers from the panel of lawyers, maintained in all Courts are available for providing the assistance. Various legal aid schemes are being implemented by the State Legal Services Authorities in the country for access to justice by marginalised people. NALSA is also actively involved in the implementation of Government of India - United Nation Development Programme 'Access to Justice Project' for marginalised people in association with Legal Services Authorities in 8 States namely Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Orissa, Rajasthan and Uttar Pradesh for the period 2013-2017.

Infrastructure development in subordinate courts in Goa

 $1482.\,\mathrm{SHRI}$ SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has allocated funds for development of infrastructure in subordinate courts in Goa;
- (b) if so, the amount sanctioned and disbursed to the State Government since the commencement of the scheme, year-wise;